

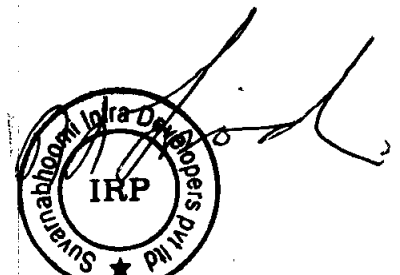
**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS	
1.	Name of corporate debtor SUVARNABHOOMI INFRA DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 2 <sup>nd</sup> JUNE,2016
3.	Authority under which corporate debtor is incorporated / registered ROC VIJAYAWADA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70100AP2016PTC103390
5.	Address of the registered office and principal office (if any) of corporate debtor DOOR NO. 50-22-12 FLAT NO. 201 SRI BALAJI RESIDENCY, T P T COLONY, SEET, HAMMADHARA, VISHAKHAPATANAM, ANDRAPRADESH, PIN CODE 530013
6.	Insolvency commencement date in respect of corporate debtor 20 <sup>TH</sup> JANUARY,2026.
7.	Estimated date of closure of insolvency resolution process 19 <sup>TH</sup> JULY,2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional K.J.VINOD REG NO IBBI/IPA-003/IP-N00291/2020-2021/13451
9.	Address and e-mail of the interim resolution professional, as registered with the Board FLAT NO B-602, SANTHA TOWERS, PARUTHIPATTU, AVADI, CHENNAI, TAMILNADU , PIN CODE 600 071. E-MAIL ID sidpl.cirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional FLAT NO B-602, SANTHA TOWERS, PARUTHIPATTU, AVADI, CHENNAI, TAMILNADU , PIN CODE 600 071. E-MAIL ID sidpl.cirp@gmail.com
11.	Last date for submission of claims 3 <sup>RD</sup> FEBRUARY,2026.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink:..... <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SUVARNABHOOMI INFRA DEVELOPERS PRIVATE LIMITED on 20<sup>TH</sup> JANUARY,2026 .



The creditors of SUVARNABHOOMI INFRA DEVELOPERS PRIVATE, are hereby called upon to submit their claims with proof on or before 3<sup>RD</sup> FEBRUARY, 2026 from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd

K.J.Vinod

AFA No AA3/13451/02/300626/301325 valid up to 30-06-2026.

21<sup>st</sup> January, 2026

Chennai.

